

sandalwood, and for matters connected therewith."

The motion was adopted.

SHRI CHANDUBHAI DESHMUKH: Sir, I introduce the Bill.

15.33 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL*

(Amendment of the schedule)

[English]

SHRI SHABUDDIN SYED (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

The motion was adopted

SHRI SHAHABUDDIN SYED : Sir, I introduce the Bill.

15.33 1/2 hrs.

AGRICULTURAL WORKERS (MINIMUM WAGES AND WELFARE) Bill*

[English]

SHRI CHANDUBHAI DESHMUKH (Bharuch): Sir I beg to move for leave to introduce a Bill to provide for the payment of minimum wages and for Welfare of agricultural workers.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the payment less of minimum wages and for welfare of agricultural workers"

The Motion was adopted

SHRI CHANDUBHAI DESHMUKH: Sir, I introduce the Bill.

15.34 hrs.

RESERVATION OF VACANCIES IN POST AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL*

[English]

SHRI CHANDUBHAI DESHMUKH (Bharuch): Sir, I beg to move for leave to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India."

The Motion was adopted

SHRI CHANDUBHAI DESHMUKH: Sir, I introduce the Bill.

15.34 1/2 hrs.

HIGH COURT IN MADRAS (ESTABLISHMENT OF A PERMANENT BENCH AT MADURAI) BILL.*

[English]

SHRI A.G.S. RAM BABU (Madurai): Sir, I beg to move for leave to introduce a Bill

[Sh. A.G.S. Ram Babu]

to provide for the establishment of a permanent Bench of the High Court at Madras at Madurai.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Madras at Madurai."

The Motion was adopted

SHRI A.G.S. RAM BABU: Sir, I introduce the Bill.

15.35hrs.

CONSTITUTION (AMENDMENT) BILL*
(AMENDMENT OF ARTICLE 58, ETC.).

[*Translation*]

SHRI MOHAN SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India:

[*English*]

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The Motion was adopted

[*Translation*]

SHRI MOHAN SINGH: Sir, I introduce the Bill.

15.35 1/2 hrs.

CONSUMER ASSOCIATIONS (REGISTRATION) BILL.*

[*English*]

SHRI RAM KAPSE (Thane): Sir, I beg to move for leave to introduce a Bill to provide for the registration of consumer associations and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the registration of consumer associations and for matters connected therewith or incidental thereto *.

The Motion was adopted

SHRI RAM KAPSE: Sir, I introduce the Bill.

15.36 hrs

COMPULSORY STERILISATION BILL *

[*English*]

SHRI RAMESWAR PATIDAR (Khargone): Sir, I beg to move for leave to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matter connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matters connected therewith."

The motion was adopted